

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.**

No.HHC/VIG/Misc. Instructions/93-IV-27602

Dated Shimla, the 15<sup>th</sup> October, 2015.

From

The Registrar(Vigilance),  
High Court of Himachal Pradesh,  
Shimla.

To

All the Judicial Officers,  
In Himachal Pradesh (by name).


Sub:- **Instructions regarding disposal of cases pertaining to Senior Citizens .**

Sir/Madam,

In continuation of the instructions issued vide this Registry letter **No.HHC/VIG/Misc.Instructions/93-IV-14041**, dated 23<sup>rd</sup> May, 2013, it is conveyed that all efforts be made to dispose of the cases pertaining to Senior Citizens as per the preferable time limit prescribed in "The High Court of Himachal Pradesh Case Flow Management(Subordinate Courts) Rules,2005.

The above instructions be followed by all concerned in letter and spirit and any deviation thereof shall be viewed very seriously.

Yours faithfully,

  
(Arvind Malhotra)  
Registrar(Vigilance)

27603-08

Dated:-15.10.2015.

Endst.No.HHC/VIG/Misc.Instructions/93-IV-  
Copy forwarded for information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
  2. All the Secretaries to the Hon'ble Judges;
  3. All the Additional Registrars/Deputy Registrars;
  4. The Secretary/Private secretary to the Registrar General/Registrar (Judicial)/Registrar(Vigilance)/Registrar(Rules)/Registrar(Administration)/Registrar(Establishment)/CPC;
  5. The Incharge. NIC, H.P. High Court Shimla to upload above instructions on the High Court website;
  6. Guard File;
- ..(Sl.Nos.1 to 4, High Court of H.P. Shimla.

  
Deputy Registrar(Vigilance)